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12.04-1/2 hrs.

ELECTION TO COMMITTEE

Court of Aligarh Muslim University

Title: Motion for election of members to the Court of Aligarh Muslim University (Motion adopted).

MR. SPEAKER: As hon. Members are aware, the statement of the hon. Prime Minister would be at 5 p.m. Now, there is a Motion from Dr. Murli Manohar Joshi for election to the Committee.

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. VALLABHBHAI KATHIRIA): Sir, on behalf of Dr. Murli Manohar Joshi, I beg to move:

"That in pursuance of clauses 1 (xxiv) and 2 of Statute 14 of the Statutes of Aligarh Muslim University, the members of this House do proceed to elect, in such manner as the Speaker may direct, six members from among themselves to serve as members of the Court of the Aligarh Muslim University, subject to other provisions of the Statutes. The members so elected shall not be the employees of the University."

MR. SPEAKER: The question is:

"That in pursuance of clauses 1 (xxiv) and 2 of Statute 14 of the Statutes of Aligarh Muslim University, the members of this House do proceed to elect, in such manner as the Speaker may direct, six members from among themselves to serve as members of the Court of the Aligarh Muslim University, subject to other provisions of the Statutes. The members so elected shall not be the employees of the University."

The motion was adopted.
